

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**O. A. No. 260/00829 OF 2016**  
**Cuttack, this the 14<sup>th</sup> Day of December, 2016**

**CORAM  
HON'BLE MR. A.K. PATNAIK, MEMBER (J)**

Rajat Kumar Sahu, aged about 32 years, S/o. Sri Prabhakara Sahu, At-Jakamaha, PO- Nilungia, Via- G. Udaygiri, Dist- Kandhamal-762100.

(By the Advocates - M/s. P.R.J. Dash, M.P.J. Ray and J. Mishra.) ..... Applicant

-VERSUS-

**Union of India Represented through its**

1. Secretary-cm-Director General of Posts, Dak Bhawan, Sansad Marg, New Delhi-110116.
2. Post Master General Berhampur Region, At/P.O.- Berhampur, Dist- Ganjam-760001.
3. Superintendent of Post Offices, Phulbani Division, At/P.O.-Phulbani, Dist.- Kandhamal-762001.

(By the Advocate - Mr. M.R. Mohanty) ..... Respondents

**ORDER (Oral)**

**A. K. PATNAIK, MEMBER (J):**

Heard Mr. P.R.J. Dash, Ld. Counsel appearing for the applicant and Mr. M.R. Mohanty, Ld. ACGSC appearing for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 challenging the inaction of Respondent No.3 for allowing the applicant to join as GDS BPM of Deegi B.O. Hence this O.A. has been filed with the prayer for a direction to the Respondents to finalize the selection for the post of GDS BPM of Deegi B.O in account with Raikia S.O. within a short period. However, ventilating his grievance, applicant has submitted representations dated 02.04.2016 (Annexure-A/2) and 04.05.2016 (Annexure-A/3) before the

*W. K. Patnaik*

Post Master General Berhampur Region, Berhampur (Respondent No.2) and Superintendent of Post Offices, Phulbani Division, Phulbani (Respondent No.3) respectively. Ultimately, the applicant has submitted representation dated 04.07.2016 (Annexure-A/4) before the Post Master General Berhampur Region, Berhampur (Respondent No.2) and till date no communication has been received from the said Respondent on his representation.

3. As it is stated by Mr. Dash that the last representation dated 04.07.2016 (Annexure-A/4) has been preferred by the applicant and the same is still pending consideration, without waiting for any reply from the Respondents and without entering into the merit of the matter, I dispose of this O.A. at the stage of admission itself by directing Respondent No.2 that if any such representation has been preferred by the applicant on 04.09.2016 and the same is still pending consideration then the same may be considered and disposed of and the result be communicated to the applicant by way of a reasoned/speaking order within a period of two months from the date of receipt of copy of this order.

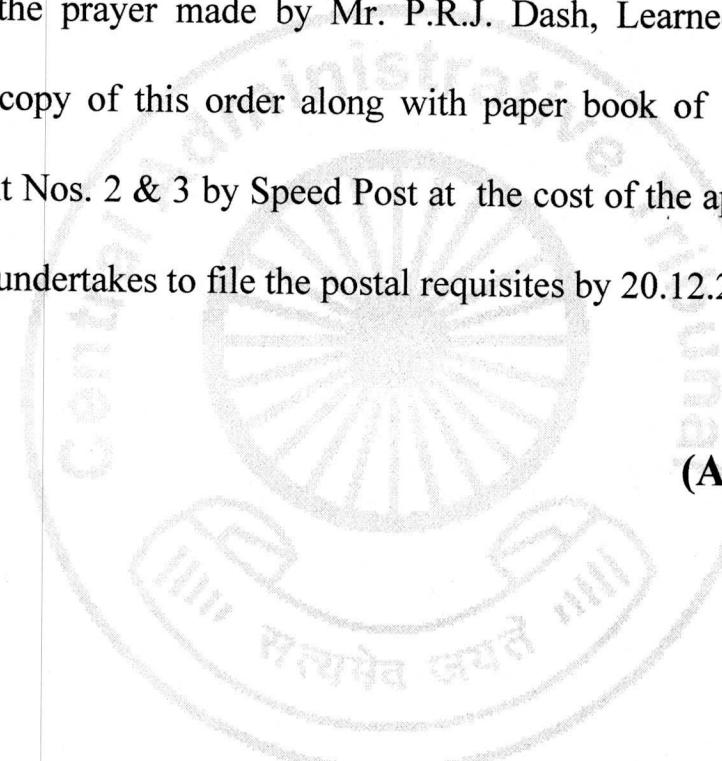
4. Though I have not expressed any opinion on the merit of the matter and all the points raised in the representation are kept open for the Respondent No.2 to consider the same as per rules, I make it clear that if after such consideration it is found that the applicant is entitled to the relief as claimed by him in the instant O.A., then the same may be extended to him as expeditiously as possible preferably within a further period of three months from the date of such consideration.



5. However, it is made clear that if in the meantime the said representation has already been considered and disposed of, then the result of the same be communicated to the applicant within a period of four weeks from the date of receipt of copy of this order.

6. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

7. On the prayer made by Mr. P.R.J. Dash, Learned counsel for the applicant, copy of this order along with paper book of O.A. be sent to Respondent Nos. 2 & 3 by Speed Post at the cost of the applicant for which Mr. Dash undertakes to file the postal requisites by 20.12.2016.

  
A. K. Patnaik  
MEMBER(J)

K.B.